

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 489 of 2000

Monday, this the 22nd day of May, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

1. C.K. Sasi, S/o Kunju Panikkan,  
Working as Beldar,  
Central Public Works Department,  
Cochin Central Division, Kochi-682035  
(Residing at Vazhakkunnil House,  
Pallam PO, Kottayam District). . .Applicant

By Advocate Mr. Sajeev I. Kooran

Versus

1. Union of India represented by the  
Director General of Works,  
Central Public Works Department,  
I.P. Bhavan, New Delhi-110002

2. The Superintending Engineer (C),  
Coordination Circle (Civil),  
Central Public Works Department,  
I.P. Bhavan, New Delhi-110002

3. The Superintending Engineer,  
Trivandrum Central Circle,  
Central Public Works Department,  
Thiruvananthapuram-695022

4. The Executive Engineer,  
Cochin Central Division,  
Central Public Works Department,  
Kochi-682035 . . .Respondents

By Advocate Mr. S.K. Balachandran, ACGSC

The application having been heard on 22nd May, 2000,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who is a Beldar was placed in the panel  
at S1.No.4 for appointment to the post of Work Assistant. The  
panel was published on 10-11-1995. S1.No.8 in the panel was  
shown as OBC. The applicant had also later produced a  
certificate to the effect that he belongs to OBC. However,

though Sl.No.8 was appointed, the applicant was not appointed to the post of Work Assistant. Aggrieved by the same, the applicant made a representation to the 1st respondent on 11-1-2000 (A9). Finding no reply, the applicant has filed this application for a direction to the 1st respondent to promote the applicant to the post of Work Assistant with effect from the date on which the vacancy arose.

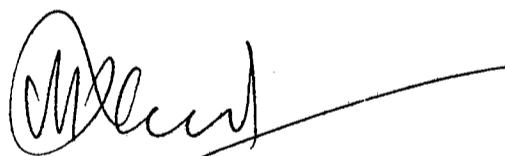
2. When the application came up for hearing today, learned counsel on either side agreed that the application can be disposed of by directing the 1st respondent to consider and dispose of A9 representation within a reasonable time.

3. As agreed by both sides, the application is disposed of directing the 1st respondent to consider A9 representation of the applicant and to give him an appropriate reply within two months from the date of receipt of a copy of this order. No costs.

Monday, this the 22nd day of May, 2000



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A.V. HARTDASAN  
VICE CHAIRMAN

ak.

List of Annexures referred to in this Order:

1. A9 - True copy of the representation No. nil dated 11th January, 2000 submitted by the applicant before the 1st respondent.